IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI OA.1826/87 Date of Decision:16.4.93

Mrs.Rita K. Singh

Applicant

۷s.

Union of India

Respondents

Shri N.D. Batra

Counsel for the applicant

Shri K.C. Mittal

Counsel for the respondents

CORAM: The Hon. Member(J) Shri C.J. Roy.

The Hon. Member(A) Shri B.N. Dhoundiyal.

1. Whether Reporters of local papers may be allowed to see the Judgement?

To be referred to the Reporter, or not?

JUDGEMENT (Oral)

(delivered by Hon.Member(J) Shri C.J. Roy)

The learned proxy counsel for the applicant Shri K.L. Bhandula states that he does not wish to prosecute the case. Under the circumstances, the case is dismissed as not pressed.

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(B.N. DHOUNDIYAL)
MEMBER(A)
16.4.93

(C.J. ROY) MEMBER(J) 16.4.93